

RATIFIED MINUTES
DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)

Minutes of the Norms Committee-II Meeting No. 01/10 scheduled to be held on 08.04.2009 but actually held on 21.04.2009.

The Meeting No. 01/10 of Norms Committee-II was held on 21.04.2009 for the licensing year 2009-2010 under the Chairmanship of Sh. O.P. Hisaria, Joint Director General of Foreign Trade (OPH) to consider the applications under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2004-2009. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
1.	Shri B.D. Ghosh, AIA	M/o Steel
2.	Sh. N.L. Goswami, Sr. DO	DHI
3.	Sh. S.K. Jain, D.O.	DIPP
	Shri A. K. Mishra, Asst IA	M/o Steel
4.		
5.	Shri K.K. Funda, AD	DC(SSl)
6.	Shri Narendra Vashista, FTDO	DGFT

The Committee took up the individual cases of the agenda of this meeting for discussion and the decision taken in respect of each case as follows:

1	Case No.: 34/1/81-ALC2/2009	Party Name:AERONICS EMAROH PVT.LTD,	Meet No/Date:1/81-ALC2/2009 08.04.2009	Status: Case Added
	HQ File :01/81/050/00802/AM09/	RLA File :07/24/040/00850/AM08/	Lic.No/Date:0710057236 01.05.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 01/81 scheduled to be held on 08.04.2009 but actually held on 21.04.2009. A copy of the application of the firm was handed over to the representative of DHI present in the meeting. The case stands deferred and to be re-listed on 09.06.2009.			

2	Case No.: 33/1/81-ALC2/2009	Party Name:ADLEC SYSTEMS (P) LTD.,	Meet No/Date:1/81-ALC2/2009 08.04.2009	Status: Case Added
	HQ File :01/81/050/00801/AM09/	RLA File :05/24/040/00128/AM09/	Lic.No/Date:0510221998 12.06.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 01/81 scheduled to be held on 08.04.2009 but actually held on 21.04.2009. Based on the			

recommendations of the representative of DHI present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per GN 4.

R/A may take suitable consequential action accordingly.

3	Case No.:37/1/81-ALC2/2009	Party Name:AUTONIX AUTO INDUSTRIES PVT.LTD.	Meet No/Date:1/81-ALC2/2009 08.04.2009	Status:Case Added
	HQ File :01/81/050/00805/AM09/	RLA File :05/24/040/00288/AM09/	Lic.No/Date:0510224816 31.07.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 01/81 scheduled to be held on 08.04.2009 but actually held on 21.04.2009. On the recommendation of the representative of DC(SSl) present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 09.06.2009: - 1. Drawing/design/specifications of export product. 2. Content/weight of SS Coil as well as bakelite powder separately in the export product. 3. Process of manufacturing with process flow chart and wastage stage wise. 4. Blanking diagram-indicating wastage during blanking operation. 5. Wastage justification for both the imported inputs. It has also been decided to refer a copy of application of the firm to DHI.			

4	Case No.:39/1/81-ALC2/2009	Party Name:DIAMOND ENGINEERING (CHENNAI) PVT LTD	Meet No/Date:1/81-ALC2/2009 08.04.2009	Status:Case Added
	HQ File :01/81/050/00807/AM09/	RLA File :04/24/040/00173/AM09/	Lic.No/Date:0410099265 17.10.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 01/81 scheduled to be held on 08.04.2009 but actually held on 21.04.2009. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 09.06.2009: - 1. Firm may be asked to clarify the value of welding wires which is very high at approximately 91% of FOB value of exports. 2. Firm may also be advised to submit information in respect of S.No.1, 3, 4, 5, 11 & 13 of Standard Deficiency Format.			

5	<table><tr><td>Case No.:38/1/81-ALC2/2009</td><td>Party Name:ANCHOR ELECTRICALS PVT.LTD.</td><td>Meet No/Date:1/81-ALC2/2009 08.04.2009</td><td>Status:Case Added</td></tr><tr><td>HQ File :01/81/050/00806/AM09/</td><td>RLA File :03/94/040/00709/AM09/</td><td>Lic.No/Date:0310491150 21.10.2008</td><td>Defer Date:</td></tr></table>	Case No.:38/1/81-ALC2/2009	Party Name:ANCHOR ELECTRICALS PVT.LTD.	Meet No/Date:1/81-ALC2/2009 08.04.2009	Status:Case Added	HQ File :01/81/050/00806/AM09/	RLA File :03/94/040/00709/AM09/	Lic.No/Date:0310491150 21.10.2008	Defer Date:
	Case No.:38/1/81-ALC2/2009	Party Name:ANCHOR ELECTRICALS PVT.LTD.	Meet No/Date:1/81-ALC2/2009 08.04.2009	Status:Case Added					
	HQ File :01/81/050/00806/AM09/	RLA File :03/94/040/00709/AM09/	Lic.No/Date:0310491150 21.10.2008	Defer Date:					
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 01/81 scheduled to be held on 08.04.2009 but actually held on 21.04.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:- After taking clue from Engineering Table 5, quantities of import items may be allowed as under: 1. Import items at S.Nos. 1, 2 & 3 may be allowed as applied for. 2. Quantity of import item at. S.No. 4 may be allowed as 2683 Kgs. R/A may take suitable consequential action accordingly.								
6	<table><tr><td>Case No.:36/1/81-ALC2/2009</td><td>Party Name:ALSTOM PROJECTS INDIA LIMITED,</td><td>Meet No/Date:1/81-ALC2/2009 08.04.2009</td><td>Status:Case Added</td></tr><tr><td>HQ File :01/81/050/00804/AM09/</td><td>RLA File :03/94/040/00832/AM09/</td><td>Lic.No/Date:0310497650 12.12.2008</td><td>Defer Date:</td></tr></table>	Case No.:36/1/81-ALC2/2009	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:1/81-ALC2/2009 08.04.2009	Status:Case Added	HQ File :01/81/050/00804/AM09/	RLA File :03/94/040/00832/AM09/	Lic.No/Date:0310497650 12.12.2008	Defer Date:
	Case No.:36/1/81-ALC2/2009	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:1/81-ALC2/2009 08.04.2009	Status:Case Added					
	HQ File :01/81/050/00804/AM09/	RLA File :03/94/040/00832/AM09/	Lic.No/Date:0310497650 12.12.2008	Defer Date:					
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 01/81 scheduled to be held on 08.04.2009 but actually held on 21.04.2009. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 09.06.2009.								
7	<table><tr><td>Case No.:35/1/81-ALC2/2009</td><td>Party Name:HEDISA INDIA DIAMOND TOOLS PVT LTD</td><td>Meet No/Date:1/81-ALC2/2009 08.04.2009</td><td>Status:Case Added</td></tr><tr><td>HQ File :01/81/050/00803/AM09/</td><td>RLA File :04/24/040/00214/AM09/</td><td>Lic.No/Date:0410100821 15.12.2008</td><td>Defer Date:</td></tr></table>	Case No.:35/1/81-ALC2/2009	Party Name:HEDISA INDIA DIAMOND TOOLS PVT LTD	Meet No/Date:1/81-ALC2/2009 08.04.2009	Status:Case Added	HQ File :01/81/050/00803/AM09/	RLA File :04/24/040/00214/AM09/	Lic.No/Date:0410100821 15.12.2008	Defer Date:
	Case No.:35/1/81-ALC2/2009	Party Name:HEDISA INDIA DIAMOND TOOLS PVT LTD	Meet No/Date:1/81-ALC2/2009 08.04.2009	Status:Case Added					
	HQ File :01/81/050/00803/AM09/	RLA File :04/24/040/00214/AM09/	Lic.No/Date:0410100821 15.12.2008	Defer Date:					
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 01/81 scheduled to be held on 08.04.2009 but actually held on 21.04.2009. A copy of the application of								

the firm was handed over to the representative of DHI present in the meeting. The case stands deferred and to be re-listed on 09.06.2009.

8	Case No.: 40/1/81-ALC2/2009	Party Name:ADVANCE CABLE TECHNOLOGIES PVT.LTD,	Meet No/Date:1/81-ALC2/2009 08.04.2009	Status: Case Added
	HQ File :01/81/050/00808/AM09/	RLA File :07/24/040/00520/AM09/	Lic.No/Date:0710062295 07.01.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 01/81 scheduled to be held on 08.04.2009 but actually held on 21.04.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:- 1. Quantity of import item at S.No.1 may be allowed as 73370 Kgs. inclusive of a wastage of 1%. 2. Quantity of import item at S.No.2 may be allowed as 29996 Kgs. 3. Quantity of import item at S.No.3 may be allowed as applied for i.e. 49907 Kgs. inclusive of a wastage of 2%. R/A may take suitable consequential action accordingly.			

9	Case No.: 7/1/81-ALC2/2009	Party Name:MOLEX (INDIA) PRIVATE LIMITED,	Meet No/Date:1/81-ALC2/2009 08.04.2009	Status: Case Added
	HQ File :01/81/050/00775/AM09/	RLA File :07/24/040/00616/AM09/	Lic.No/Date:0710063351 27.02.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 01/81 scheduled to be held on 08.04.2009 but actually held on 21.04.2009. The committee decided to refer a copy of the application of the firm to DOT for examination and comments. The case stands deferred and to be re-listed on 09.06.2009.			

10	Case No.: 1/1/81-ALC2/2009	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:1/81-ALC2/2009 08.04.2009	Status: Case Added
	HQ File :01/81/050/00769/AM09/	RLA File :04/24/040/00248/AM09/	Lic.No/Date:0410102686 04.03.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 01/81 scheduled to be held on 08.04.2009 but actually held on 21.04.2009. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 09.06.2009: -			

1. Sizes including thickness of "Grid plate" and "Support Back plate"
2. Net finished weights of "Grid plate" and "Support Back plate"
3. Information in respect of S.No. 11 of Standard Deficiency Format

11	Case No.:22/1/81-ALC2/2009	Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMTIED	Meet No/Date:1/81-ALC2/2009 08.04.2009	Status:Case Added
	HQ File :01/81/050/00790/AM09/	RLA File :31/24/040/00322/AM09/	Lic.No/Date:3110037610 09.03.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 01/81 scheduled to be held on 08.04.2009 but actually held on 21.04.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 09.06.2009.			

12	Case No.:23/1/81-ALC2/2009	Party Name:ALCOMEX SPRINGS PRIVATE LIMITED	Meet No/Date:1/81-ALC2/2009 08.04.2009	Status:Case Added
	HQ File :01/81/050/00791/AM09/	RLA File :31/24/040/00328/AM09/	Lic.No/Date:3110037611 09.03.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 01/81 scheduled to be held on 08.04.2009 but actually held on 21.04.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 09.06.2009.			

13	Case No.:3/1/81-ALC2/2009	Party Name:MIL INDUSTRIES LTD	Meet No/Date:1/81-ALC2/2009 08.04.2009	Status:Case Added
	HQ File :01/81/050/00771/AM09/	RLA File :04/24/040/00258/AM09/	Lic.No/Date:0410102803 09.03.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 01/81 scheduled to be held on 08.04.2009 but actually held on 21.04.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:- 1. Net export weight of 4150 Kgs. containing 485 Kgs. of PTFE may be specified with the total quantity of export products. 2. Quantity of import item may be allowed as applied for i.e. 499.55 kgs. inclusive of 3% wastage.			

R/A may take suitable consequential action accordingly.

14	Case No.:4/1/81-ALC2/2009	Party Name:KAVERI PET AND POLYFORMS PRIVATE LTD.	Meet No/Date:1/81-ALC2/2009 08.04.2009	Status:Case Added
	HQ File :01/81/050/00772/AM09/	RLA File :10/24/040/00123/AM09/	Lic.No/Date:1010032879 09.03.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 01/81 scheduled to be held on 08.04.2009 but actually held on 21.04.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:- 1. Quantity of import item may be allowed as 22443 Kgs. inclusive of 3% wastage. R/A may take suitable consequential action accordingly.			

15	Case No.:5/1/81-ALC2/2009	Party Name:DIAMOND ENGINEERING (CHENNAI) PVT LTD	Meet No/Date:1/81-ALC2/2009 08.04.2009	Status:Case Added
	HQ File :01/81/050/00773/AM09/	RLA File :04/24/040/00278/AM09/	Lic.No/Date:0410102844 09.03.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 01/81 scheduled to be held on 08.04.2009 but actually held on 21.04.2009. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 09.06.2009: - 1. Firm may be asked to clarify the value of welding consumables which is very high at approximately 87 % of FOB value of exports. 2. Firm may also be advised to submit information in respect of S.No.1, 3, 4, 5, 11 & 13 of Standard Deficiency Format.			

16	Case No.:10/1/81-ALC2/2009	Party Name:MOLEX (INDIA) PRIVATE LIMITED,	Meet No/Date:1/81-ALC2/2009 08.04.2009	Status:Case Added
	HQ File :01/81/050/00778/AM09/	RLA File :07/24/040/00617/AM09/	Lic.No/Date:0710063498 11.03.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 01/81 scheduled to be held on 08.04.2009 but actually held on 21.04.2009. The committee decided to refer a copy of the application of the firm to DOT for examination and comments. The case stands deferred and to be re-listed on 09.06.2009.			

17	Case No.:24/1/81-ALC2/2009	Party Name:ELECTROLEAD PUNE PVT LTD	Meet No/Date:1/81-ALC2/2009 08.04.2009	Status:Case Added
	HQ File :01/81/050/00792/AM09/	RLA File :31/24/040/00323/AM09/	Lic.No/Date:3110037662 12.03.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 01/81 scheduled to be held on 08.04.2009 but actually held on 21.04.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 09.06.2009.			

18	Case No.:15/1/81-ALC2/2009	Party Name:VOITH SIEMENS HYDRO PVT LTD.	Meet No/Date:1/81-ALC2/2009 08.04.2009	Status:Case Added
	HQ File :01/81/050/00783/AM09/	RLA File :05/24/040/00694/AM09/	Lic.No/Date:0510237887 13.03.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 01/81 scheduled to be held on 08.04.2009 but actually held on 21.04.2009. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 09.06.2009.			

19	Case No.:18/1/81-ALC2/2009	Party Name:MID INDIA POWER AND STEEL LIMITED,	Meet No/Date:1/81-ALC2/2009 08.04.2009	Status:Case Added
	HQ File :01/81/050/00786/AM09/	RLA File :11/24/040/00080/AM09/	Lic.No/Date:1110019817 13.03.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 01/81 scheduled to be held on 08.04.2009 but actually held on 21.04.2009. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 09.06.2009.			

20	Case No.:12/1/81-ALC2/2009	Party Name:MAHARASHTRA SEAMLESS LTD	Meet No/Date:1/81-ALC2/2009 08.04.2009	Status:Case Added
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	HQ File :01/81/050/00780/AM09/	RLA File :05/24/040/00748/AM09/	Lic.No/Date:0510237974 16.03.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 01/81 scheduled to be held on 08.04.2009 but actually held on 21.04.2009. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 09.06.2009: - 1. Outer Diameter (OD), Wall Thickness (WT) and length of Export product. 2. Coating thickness & Coating weights in the export product. 3. Information in respect of S.No. 5 & 11 of Standard Deficiency Format.			

21	Case No.:13/1/81-ALC2/2009	Party Name:RAAJRATNA FASTENERS PVT. LTD.,	Meet No/Date:1/81-ALC2/2009 08.04.2009	Status:Case Added
	HQ File :01/81/050/00781/AM09/	RLA File :08/24/040/00232/AM09/	Lic.No/Date:0810078674 16.03.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 01/81 scheduled to be held on 08.04.2009 but actually held on 21.04.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 09.06.2009.			

22	Case No.:19/1/81-ALC2/2009	Party Name:INDUSTRIAL METAL POWDERS (INDIA) PVT.LTD.	Meet No/Date:1/81-ALC2/2009 08.04.2009	Status:Case Added
	HQ File :01/81/050/00787/AM09/	RLA File :31/24/040/00325/AM09/	Lic.No/Date:3110037694 16.03.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 01/81 scheduled to be held on 08.04.2009 but actually held on 21.04.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 09.06.2009.			

23	Case No.:2/1/81-ALC2/2009	Party Name:DIAMOND ENGINEERING (CHENNAI) PVT LTD	Meet No/Date:1/81-ALC2/2009 08.04.2009	Status:Case Added
	HQ File :01/81/050/00770/AM09/	RLA File :04/24/040/00291/AM09/	Lic.No/Date:0410102966 16.03.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 01/81 scheduled to be held on 08.04.2009 but actually held on 21.04.2009. On the recommendation of			

the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 09.06.2009: -

1. Information in respect of S.No.1, 3, 4, 5 & 11 of Standard Deficiency Format.
2. Details of import item i.e. "IPE".

24	Case No.: 28/1/81-ALC2/2009	Party Name:RPG CABLES LIMITED,	Meet No/Date:1/81-ALC2/2009 08.04.2009	Status: Case Added
	HQ File :01/81/050/00796/AM09/	RLA File :03/95/040/00949/AM09/	Lic.No/Date:0310511509 16.03.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 01/81 scheduled to be held on 08.04.2009 but actually held on 21.04.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 09.06.2009.			

25	Case No.: 29/1/81-ALC2/2009	Party Name:TECHNOVA IMAGING SYSTEMS PVT. LTD.,	Meet No/Date:1/81-ALC2/2009 08.04.2009	Status: Case Added
	HQ File :01/81/050/00797/AM09/	RLA File :03/95/040/00987/AM09/	Lic.No/Date:0310511517 16.03.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 01/81 scheduled to be held on 08.04.2009 but actually held on 21.04.2009. The committee observed that this case pertains to chemical NC and decided to transfer the case to them.			

26	Case No.: 30/1/81-ALC2/2009	Party Name:INSTA EXHIBITIONS PVT LTD	Meet No/Date:1/81-ALC2/2009 08.04.2009	Status: Case Added
	HQ File :01/81/050/00798/AM09/	RLA File :03/94/040/01079/AM09/	Lic.No/Date:0310511666 16.03.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 01/81 scheduled to be held on 08.04.2009 but actually held on 21.04.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 09.06.2009.			

27	Case No.: 14/1/81-ALC2/2009	Party Name:MAHARASHTRA SEAMLESS LTD	Meet No/Date:1/81-ALC2/2009	Status: Case Added
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		08.04.2009	
HQ File :01/81/050/00782/AM09/	RLA File :05/24/040/00747/AM09/	Lic.No/Date:0510238133 17.03.2009	Defer Date:
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 01/81 scheduled to be held on 08.04.2009 but actually held on 21.04.2009. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 09.06.2009.			

28	Case No.:8/1/81-ALC2/2009	Party Name:POWER GEAR LTD.	Meet No/Date:1/81-ALC2/2009 08.04.2009	Status:Case Added
	HQ File :01/81/050/00776/AM09/	RLA File :07/24/040/00629/AM09/	Lic.No/Date:0710063667 17.03.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 01/81 scheduled to be held on 08.04.2009 but actually held on 21.04.2009. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 09.06.2009.			

29	Case No.:16/1/81-ALC2/2009	Party Name:DEE DEVELOPMENT ENGINEERS PVT. LTD.	Meet No/Date:1/81-ALC2/2009 08.04.2009	Status:Case Added
	HQ File :01/81/050/00784/AM09/	RLA File :05/24/040/00771/AM09/	Lic.No/Date:0510238396 19.03.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 01/81 scheduled to be held on 08.04.2009 but actually held on 21.04.2009. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 09.06.2009: - 1. Export product wise information in respect of item at S.No. 3, 4, 5, 11 & 13 of Standard Deficiency Format.			

30	Case No.:17/1/81-ALC2/2009	Party Name:R.M.CONTROLS P LTD	Meet No/Date:1/81-ALC2/2009 08.04.2009	Status:Case Added
	HQ File :01/81/050/00785/AM09/	RLA File :05/24/040/00788/AM09/	Lic.No/Date:0510238397 19.03.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 01/81 scheduled to be held on 08.04.2009 but actually held on 21.04.2009. The committee decided to refer a copy of the application of the firm to DHI for examination and comments. The case stands deferred and to be re-listed on 09.06.2009.			

31	Case No.:21/1/81-ALC2/2009	Party Name:LENZE MECHATRONICS PVT.LTD.	Meet No/Date:1/81-ALC2/2009 08.04.2009	Status:Case Added
	HQ File :01/81/050/00789/AM09/	RLA File :31/21/040/00424/AM09/	Lic.No/Date:3110037761 19.03.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 01/81 scheduled to be held on 08.04.2009 but actually held on 21.04.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 09.06.2009.			

32	Case No.:25/1/81-ALC2/2009	Party Name:ROTOMAG MOTORS AND CONTROLS P LTD	Meet No/Date:1/81-ALC2/2009 08.04.2009	Status:Case Added
	HQ File :01/81/050/00793/AM09/	RLA File :34/24/040/00224/AM09/	Lic.No/Date:3410023788 20.03.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 01/81 scheduled to be held on 08.04.2009 but actually held on 21.04.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 09.06.2009.			

33	Case No.:6/1/81-ALC2/2009	Party Name:AMPHENOL OMNICONNECT INDIA PVT LTD	Meet No/Date:1/81-ALC2/2009 08.04.2009	Status:Case Added
	HQ File :01/81/050/00774/AM09/	RLA File :04/24/040/00290/AM09/	Lic.No/Date:0410103223 20.03.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 01/81 scheduled to be held on 08.04.2009 but actually held on 21.04.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 09.06.2009.			

34	Case No.:9/1/81-ALC2/2009	Party Name:CONTROL INFOTECH PRIVATE LIMITED	Meet No/Date:1/81-ALC2/2009 08.04.2009	Status:Case Added
	HQ File :01/81/050/00777/AM09/	RLA File :07/24/040/00654/AM09/	Lic.No/Date:0710063746 20.03.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 01/81 scheduled to be held on 08.04.2009 but actually held on 21.04.2009. The Committee observed			

that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 09.06.2009.

35	Case No.: 11/1/81-ALC2/2009	Party Name:POWER GEAR LTD.	Meet No/Date:1/81-ALC2/2009 08.04.2009	Status: Case Added
	HQ File :01/81/050/00779/AM09/	RLA File :07/24/040/00675/AM09/	Lic.No/Date:0710063772 23.03.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 01/81 scheduled to be held on 08.04.2009 but actually held on 21.04.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 09.06.2009.			

36	Case No.: 20/1/81-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:1/81-ALC2/2009 08.04.2009	Status: Case Added
	HQ File :01/81/050/00788/AM09/	RLA File :05/24/040/00699/AM09/	Lic.No/Date:0510238811 24.03.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 01/81 scheduled to be held on 08.04.2009 but actually held on 21.04.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 09.06.2009.			

37	Case No.: 26/1/81-ALC2/2009	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:1/81-ALC2/2009 08.04.2009	Status: Case Added
	HQ File :01/81/050/00794/AM09/	RLA File :09/24/040/00456/AM09/	Lic.No/Date:0910037493 25.03.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 01/81 scheduled to be held on 08.04.2009 but actually held on 21.04.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 09.06.2009.			

38	Case No.: 27/1/81-ALC2/2009	Party Name:DIAMOND ENGINEERING (CHENNAI) PVT LTD	Meet No/Date:1/81-ALC2/2009 08.04.2009	Status: Case Added
	HQ File :01/81/050/00795/AM09/	RLA File :04/24/040/00297/AM09/	Lic.No/Date:0410103310 25.03.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms			

Committee - II in its M.NO. 01/81 scheduled to be held on 08.04.2009 but actually held on 21.04.2009. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 09.06.2009: -

1. Firm may be asked to clarify the value of welding flux which is very high at approximately 91% of FOB value of exports.
2. Firm may also be advised to submit information in respect of S.No.1, 3, 4, 5, 11 & 13 of Standard Deficiency Format.

39	Case No.: 31/1/81-ALC2/2009	Party Name:CORDS CABLE INDUSTRIES LTD.	Meet No/Date:1/81-ALC2/2009 08.04.2009	Status: Case Added
	HQ File :01/81/050/00799/AM09/	RLA File :05/24/040/00766/AM09/	Lic.No/Date:0510238969 26.03.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 01/81 scheduled to be held on 08.04.2009 but actually held on 21.04.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 09.06.2009.			

40	Case No.: 32/1/81-ALC2/2009	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:1/81-ALC2/2009 08.04.2009	Status: Case Added
	HQ File :01/81/050/00800/AM09/	RLA File :34/24/040/00235/AM09/	Lic.No/Date:3410023855 27.03.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 01/81 scheduled to be held on 08.04.2009 but actually held on 21.04.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 09.06.2009.			

41	Case No.: 41/1/81-ALC2/2009	Party Name:PRANITA ENGINEERING SOLUTIONS PRIVATE LIMITED,	Meet No/Date:1/81-ALC2/2009 08.04.2009	Status: Case Added
	HQ File :01/81/050/00809/AM09/	RLA File :07/24/040/00680/AM09/	Lic.No/Date:0710063900 30.03.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 01/81 scheduled to be held on 08.04.2009 but actually held on 21.04.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 09.06.2009.			

42	Case No.:42/1/81-ALC2/2009	Party Name:PRANITA ENGINEERING SOLUTIONS PRIVATE LIMITED,	Meet No/Date:1/81-ALC2/2009 08.04.2009	Status:Case Added
	HQ File :01/81/050/00810/AM09/	RLA File :07/24/040/00677/AM09/	Lic.No/Date:0710063901 30.03.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 01/81 scheduled to be held on 08.04.2009 but actually held on 21.04.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 09.06.2009.			

43	Case No.:43/1/81-ALC2/2009	Party Name:MAINI PRECISION PRODUCTS P LTD	Meet No/Date:1/81-ALC2/2009 08.04.2009	Status:Case Added
	HQ File :01/81/050/00811/AM09/	RLA File :07/24/040/00673/AM09/	Lic.No/Date:0710063905 30.03.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 01/81 scheduled to be held on 08.04.2009 but actually held on 21.04.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 09.06.2009.			

44	Case No.:44/1/81-ALC2/2009	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:1/81-ALC2/2009 08.04.2009	Status:Case Added
	HQ File :01/81/050/00812/AM09/	RLA File :05/24/040/00798/AM09/	Lic.No/Date:0510239236 31.03.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 01/81 scheduled to be held on 08.04.2009 but actually held on 21.04.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 09.06.2009.			

PART -AR – FRESH

Case No. AR-1	M/s Sona Okegawa Precision Forgings Ltd. Gurgoan
Meeting No.01/81/09	F.No.01/81/50/074/ AM04/DES-II
Dated 08-04-2009	Advance Licence No.0510080047 dt.05-02-2003
	RLA F.No.05/24/040/675/AM03

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 01/81 scheduled to be held on 08.04.2009 but actually held on 21.04.2009. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 09.06.2009.

Case No. AR-2	M/s Sona Okegawa Precision Forgings Ltd.Gurgoan
Meeting No.01/81/09	F.No.01/81/50/914/ AM07/DES-II
Dated 08-04-2009	Advance Licence No.0510199272 dt.09-02-2007
	RLA F.No.05/24/040/762/AM07

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 01/81 scheduled to be held on 08.04.2009 but actually held on 21.04.2009. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 09.06.2009.

Case No. AR-3	M/s Sona Okegawa Precision Forgings Ltd.Gurgoan
Meeting No.01/81/09	F.No.01/81/50/884/ AM06/DES-II
Dated 08-04-2009	Advance Licence No.0510175316 dt.27-01-2006
	RLA F.No.05/24/040/842/AM06

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 01/81 scheduled to be held on 08.04.2009 but actually held on 21.04.2009. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 09.06.2009.

Case No.AR-4	M/S MEW Electricals Pvt.Ltd.Baroda
Meeting No.01/81/09	F.No.01/80/050/1399/ AM06/DES-I/DES-II
Dated 08-04-2009	Advance Licence No.3410015377 dt.03-02-2006
	RLA F.No.34/24/040/251/AM08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 01/81 scheduled to be held on 08.04.2009 but actually held on 21.04.2009. The committee decided to examine the case on file. The case stands deferred and to be re-listed on 09.06.2009.

PART –D- FRESH

Case No. D-1	M/S Technocraft Industries (India) Pvt.Ltd.Mumbai and M/s Advance Ispat (India) Ltd.,New Delhi Through EEPC
Meeting No.01/81/09	F.No.01/81/162/760/AM09/DES-II
Dated 08-04-2009	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 01/81 scheduled to be held on 08.04.2009 but actually held on 21.04.2009. The committee observed that the case is under examination of DIPP. The case stands deferred and to be re-listed on 09.06.2009.

Case No. D-2	M/S JSW Steel Ltd.Mumbai through EEPC,Kolkata
Meeting No.01/81/09	F.No.01/81/162/773/AM09/DES-II
Dated 08-04-2009	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 01/81 scheduled to be held on 08.04.2009 but actually held on 21.04.2009. The committee observed that the case is under examination of M/o Steel. The case stands deferred and to be re-listed on 09.06.2009.
